

आये अगर माइक्रोस्कोप या टैल्स्कोप से देखें ।

REPORT ON GENERAL ELECTIONS

*552. **Shri S. N. Das:** (a) Will the Minister of Law be pleased to state whether the Election Commission has submitted a Report on the Conduct of the General Elections?

(b) If so, do Government propose to lay on the Table of the House a copy of the Report?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No.

(b) Does not arise.

Shri S. N. Das: May I know whether the Central Government has asked for a report from the Election Commission?

Shri Biswas: The report is under preparation.

Shri S. N. Das: May I know whether the opinion of the Election Commission has been invited on the experience gained in the elections?

Shri Biswas: They are making a report on that very subject.

Shri S. N. Das: A Bill is going to be placed before the House, and I want to know whether in drafting the Bill any recommendations or suggestions from the Election Commission have been received.

Shri Biswas: The Bill will be introduced today, in two minutes' time; and hon. Members will see that the Bill does not deal exhaustively with all the questions that arise as a result of our experience in the last elections. Only certain matters have been dealt with. The other matters will await the report of the Election Commission.

गणराज्य दिवस समारोह

*५५३, डा० सत्यवादी : क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे :

(क) गणराज्य दिवस समारोह के सम्बन्ध में नृत्य तथा संगीत कार्यक्रमों में भाग लेने वाली प्रत्येक राज्य की मंडली पर सरकार द्वारा कितना मददार व्यय किया गया ;

(ख) क्या इन मंडलियों को कोई पारितोषिक भी दिये गये थे. यदि हां, तो किस प्रकार के ;

(ग) इस समारोह को देखने जाने वाले दर्शकों से हुई सम्पूर्ण आय ;

(घ) क्या यह तथ्य है पंप्सू वाली मंडली के प्रभारी कलाकार ने अपनी मंडली के सदस्यों से पांच रुपये प्रति व्यक्ति प्रति दिन दिल्ली में भोजन तथा निवास सम्बन्धी व्यय के रूप में वसूल किये हैं ; तथा

(ङ) यदि हां, तो इस मद में सरकारी खजाने में कितनी रकम आई ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) A statement is placed on the Table of the House showing the expenditure on each State troupe. [See Appendix IV, annexure No. 28].

(b) No prizes were given, but it is proposed to give a souvenir to each participant.

(c) Rs. 58,495.

(d) The Government of India have no information.

(e) Does not arise.

Mr. Deputy-Speaker: The question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

ARREARS OF RENT

*531. **Shri A. N. Vidyalkar:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that orders have been issued to recover the arrears of rent by deducting from the maintenance allowances in cases of displaced persons who are in occupation of evacuee property and are receiving monthly maintenance allowance;

(b) whether Government have received numerous representations suggesting stoppage of recovery in such hard cases where the allottee is a displaced widow or an orphan, or a person who is really not in a position to pay the rent; and